

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

OA 97/2005

This the 26th day of April, 2005

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri M.K. Misra, Member (A)

Shri Nattha, S/o Shri Dulare
R/o E-5/57, Rajajipuram, Lucknow.

(By Advocate Shri R.K. Upadhyaya)

...Applicant

versus

Union of India through

1. Chief General Manager,
Ministry of Railways
Baroda House, New Delhi.
2. Divisional Railway Manager
Moradabad.

Section Engineer (Pathway)
Northern Railway, Hardoi.

(None present)

...Respondents

ORDER (ORAL)

By Shri Shanker Raju,

The grievance of the applicant is that despite successful completion of training, he has not been posted as PWS wherein his juniors have been so posted. Applicant has also preferred a representation in this regard, which is not responded by the respondents.

2. Although, learned counsel for the respondents is not present, we dispose of this OA under Rule 16 of CAT (Procedure) Rules, 1987 with directions to the respondents to dispose of the representation submitted by the applicant and also consider posting the applicant as PWS within a period of one month from the date of receipt of a copy of this order.

(M.K. Misra)
Member (A)

/vikas/

प्रमाणित प्रति
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डिप्टी रजिस्ट्रार
केन्द्रीय धन संतोष कार्डिनल
Central Administrative Tribunal
लखनऊ न्यायालय, लखनऊ
Lucknow Bench, Lucknow

(Shanker Raju)
Member (J)

Q.R.
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Date 02-05-2005
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